Purchase of Axle ou

1230. SHRI DINESH GOSWAMI: SHRI SHRIDHAR WASUDEO DHABE;

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) whether it is a fact that a contract was awarded by DGS&D, New Delhi in June 1978 to M/s. Nirmal Kumar Rungta & Co., Bombay for supply of Axle Oil worth about one crore rupees;
- (b) if so, whether the party defaulted in fulfilling the terms of the contract and the full quantity was never supplied as stipulated in the contract;
- (c) whether any action was taken against the party for default of the contract;
- (d) whether it is also a fact that ttistead of taking action as required under default clause of the contract, the party was given a fresh contract in 1981 for supply of the same kind of Axle. Oil worth about one crore rupees; and
- (e) if answers to parts (a) to (d) above be in the affirmative, what are the reasons for granting contract to the party for huge amount in spite of it₃ failure . to fulfil the contractual obligations earlier and what are the reasons for not taking any action against th_e party concerned?

THE MTNISTER OF STATE IN THE MINISTRY OP SUPPLY AND REHABILITATION (SHRI BUTA SINGH): (a) Yes, Sir.

(b) No, Sir. The firm has completed the supply of the quantity initially covered on them and they are continuing supplies against the additional quantity ordered om them.

- (c) No, Sir. The contract is operated directly by the various direct demanding officers who have not reported any default in supplies.
- (d) A contract was placed oVi this firm in 1981, on the basis of competitive rates quoted by them, and also keeping in view the firms' manufacturing capacity, and load pending against earlier contract.
- (e) Does not arise in view of replies against parts (b) to (d) above.

Amount standing at credit in the Compensation Pool

1231. DR. BHAI MAHAVIR: SHRI SHRIDHAR WASUDEO DHABE;

> SHRI B. SATYANARAYAN REDDY:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state.-

- (a) the amount standing at credit m the Compensation Pool, created under Section 14 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954; and
- (b) the steps being taken by Government to utilise the amount in accordance with the provisions of the aforesaid Act?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI GIRI-DHAR GOMANGO): (a) Rs. 39,41,96,750 as on 31-3-1981.

(b> Steps are bein'g taken to finalise the pending compensation oases, which are to be paid out of this pcjpLf under the provisions at the Act